

\204ITEM NO.10  
(Mentioned)

COURT NO.6

SECTION IV

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CONTEMPT PETITION (C) NO. 6 OF 2006 IN Civil Appeal 5807/2005

ANIL KAK (RETD.) Petitioner(s)

VERSUS

MUNICIPAL CORPORATION, INDORE & ORS. Respondent(s)  
(With office report)  
(For final disposal)  
(With I.A.No.1:For modification and direction in contempt petition)

With  
Contempt Petition(C) No.36/2006 in C.A.No.5807/2005  
(With office report)(For final disposal)

With  
Contempt Petition(C) No.79/2007 in C.A.No.5807/2005  
(With appln.for exemption from filing O.T. and office report)

Date: 12/03/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA  
HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s) Mr.Ramnik Taneja,Adv. for  
Mr. Anil Shrivastav,Adv.(NP)

For Respondent(s) Mr. Vikas Mehta,Adv.

UPON hearing counsel the Court made the following  
ORDER

Not to be taken up this week.

[ Meenu Sethi ]  
Court Master

[ Pushap Lata Bhardwaj ]  
Court Master